

SCHEDULE  
FORM A

Public Announcement

[Under regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF  
GUJARAT STATE CONSTRUCTION CORPORATION LIMITED

Relevant Particulars

|     |                                                                                                        |                                                                                                                                                                     |
|-----|--------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.  | Name of corporate debtor                                                                               | Gujarat State Construction Corporation Limited                                                                                                                      |
| 2.  | Date of incorporation of corporate debtor                                                              | 16/12/1974                                                                                                                                                          |
| 3.  | Authority under which corporate debtor is incorporated / registered                                    | Registrar of Companies, Ahmedabad<br>(Ministry of Corporate Affairs)                                                                                                |
| 4.  | Corporate Identity Number of Corporate Debtor                                                          | CIN U99999GJ1974SGC002635                                                                                                                                           |
| 5.  | Address of the registered office and principal office (if any) of corporate debtor                     | <b>Registered office:</b><br>G-1, 201/1, Sector-30, Gandhinagar - 382030,<br>Gujarat, India                                                                         |
| 6.  | Insolvency commencement date in respect of corporate debtor                                            | 11 <sup>th</sup> November, 2020                                                                                                                                     |
| 7.  | Estimated date of closure of insolvency resolution process                                             | 10 <sup>th</sup> May, 2021<br>(180 days from commencement of CIRP)                                                                                                  |
| 8.  | Name and registration number of the Insolvency Professional acting as Interim Resolution Professional. | Shri Arvind Gaudana, Company Secretary and<br>Insolvency Professional<br>Reg. No. IBBI/IPA-002/IP-N00283/2017-18/10841                                              |
| 9.  | Address and e-mail of the interim resolution professional, as registered with the Board.               | #307, Ashirwad Paras, Nr. Prahladnagar Garden,<br>Corporate Road, Satellite, Ahmedabad-380015,<br>Gujarat.<br>Email : arvindg_cs@yahoo.com                          |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional              | #307, Ashirwad Paras, Nr. Prahladnagar Garden,<br>Corporate Road, Satellite, Ahmedabad-380015,<br>Gujarat.<br>Email: arvindg_cs@yahoo.com<br>Phone: 079-40324567/68 |
| 11. | Last date for submission of claims                                                                     | 25 <sup>th</sup> November, 2020                                                                                                                                     |



|     |                                                                                                                                    |                                                                                                                                                                                                                                                                   |
|-----|------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 12. | Class of Creditors, if any, under Clause (b) of Sub-Section (6A) of Section 21, as ascertained by interim resolution professional. | Not Identified as on date.                                                                                                                                                                                                                                        |
| 13. | Names of Insolvency professionals identified to act as Authorised representative of creditors in class                             | Not Identified as on date.                                                                                                                                                                                                                                        |
| 14  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                              | <b>Weblink:</b><br><a href="https://ibbi.gov.in/home/downloadforms.html">https://ibbi.gov.in/home/downloadforms.html</a><br><b>Physical Address:</b><br>#307, Ashirwad Paras, Nr. Prahladnagar Garden,<br>Corporate Road, Satellite, Ahmedabad-380015,<br>Gujarat |

**Notice** is hereby given that the Hon'ble National Company Law Tribunal (NCLT), Ahmedabad Bench, has ordered the commencement of a corporate insolvency resolution process against the Gujarat State Construction Corporation Limited vide order No. 665/10/NCLT/AHM/2019 dated 11<sup>th</sup> November, 2020. The creditors of Gujarat State Construction Corporation Limited are hereby called upon to submit a proof of their claims on or before 25<sup>th</sup> November, 2020 to **CS Arvind Gaudana, Interim Resolution Professional at the address mentioned at entry 10 above.**

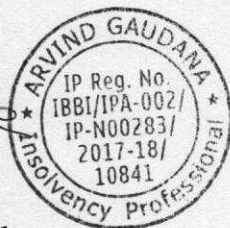
The financial creditors shall submit their proof of claims by **electronic means only**. The other creditors, including operational creditors, workmen(s) and employee(s), may submit proof of claim in person, by post or electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**

**Date:** 12<sup>th</sup> November, 2020

**Place:** Ahmedabad

  
**CS Arvind Gaudana**  
Interim Resolution Professional



**Interim Resolution Professional**